



2026:AHC:161521

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 26824 of 2026

Juvenile Delinquent Govind

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Sunil Kumar Dubey
Counsel for Opposite Party(s)	: G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Sri Sunil Kumar Dubey, learned counsel for the applicant and Dr. S. B. Maurya, learned AGA for the State-respondent.
2. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 374 of 2025, under Sections 103(1), 238A, 3(5) BNS & Section 4/25/27/35 Arms Act, Police Station Chandausi, District Sambhal, during pendency of the trial in the court below.
3. Learned counsel for the applicant submitted that it is a case of circumstantial evidence and nobody was named in the FIR but during investigation on the basis of last seen evidence given by witnesses Rampal and Ramesh, applicant has been made accused in the present matter alongwith co-accused Sanoj and one another and except last seen evidence, there is no other evidence against the applicant on record.
4. He further submitted that co-accused Sanoj has already been released on bail by the co-ordinate Bench of this Court vide order dated 18.5.2026 passed in Crl. Misc. Bail Application No. 14046 of 2026 and case of applicant is at par with him.
5. He further submitted that even applicant is hardly 17 years of age and he is having no criminal history and he is in detention in the present matter since 30.8.2025.
6. Per contra, learned AGA opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

7. I have heard learned counsel for the parties and perused the record of the case.

8. However, as per allegation, applicant alongwith two others committed the murder of the deceased who was nephew of the informant and was hardly 14 years of age but applicant and one other co-accused also appears to be minor below 18 years of age.

9. Further even it is a case of circumstantial evidence and it reflects, except evidence of last seen there is no other evidence against the applicant and other accused on record.

10. Further, co-accused Sanoj and one another accused who was juvenile have already been released on bail by the co-ordinate Bench of this Court and case of applicant is at par with them.

11. Further, applicant is having no previous criminal history and he is in custody for almost 12 months.

12. Therefore, considering the facts and circumstances of the case, discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

14. Let the applicant-**Juvenile Delinquent Govind**, be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the

bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 3, 2026
Ankita

(Sameer Jain,J.)